

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-25/ND/2020**

IN THE MATTER OF:

Sh. Nitin Singh

...PETITIONER

Vs.

M/s. Dr Johns Lab Pharma Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 24.01.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

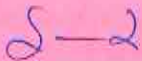
:Mr. P. Bhattacharya, Advocate

For the Respondent/ Corporate-debtor

**:Mr. Samrendra Kumar and Ms.
Shivani Jain, Advocate**

ORDER

Heard the submissions made by the counsel for the operational-creditor. Counsel for the Operational-creditor has submitted that compliance of the Section 9 (3) (c) is complete, on the other hand Mr. Samrendra Kumar, Advocate has appeared on behalf of the corporate-debtor and seeks time to file vakalatnama as well as reply. One week time is granted to the corporate-debtor. No further adjournment will be granted. Matter is adjourned to 13.02.2020.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**